

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.20
TO BE ANSWERED ON 24.02.2016**

BAN ON TERROR ORGANISATIONS

***20. KUNWAR HARIBANSH SINGH:
SHRI SUDHEER GUPTA:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is planning to approach the United Nations with a list of 12 terrorists group/outfit such as Jaish-e-Mohammad, Indian Mujahideen and Lashkar-e-Taiba urging the global body to ban them;**
- (b) if so, the time by which the matter is likely to be taken up with the United Nations;**
- (c) whether the Government has also taken any steps to bring back some of terrorists/anti-social elements to India and if so, the details thereof;**
- (d) whether the UN Secretary General had presented an action plan in 2015 with a view to curb extremism/terrorism and if so, the salient features thereof; and**
- (e) the current status of the said plan?**

**ANSWER
THE MINISTER FOR EXTERNAL AFFAIRS
(SHRIMATI SUSHMA SWARAJ)**

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 20 REGARDING “BAN ON TERROR ORGANISATIONS” FOR ANSWER ON 24.02.2016

(a) to (c) Government has continued efforts to have terror groups and individuals targeting India designated by United Nations Sanction Committees. On 18 February 2016 a fresh submission of 11 individuals and one organization linked to terrorism in India, has been submitted to the 1267/1989/2253 ISIL (Da'esh) and Al-Qaida Sanctions Committee.

It is the policy of Government to sign extradition treaties, agreements and arrangements with as many countries as possible, to bring back from abroad fugitive criminals wanted in India for various criminal offences including those relating to terrorism. Till date Government has signed Extradition Treaties with 40 countries and entered into extradition agreements and arrangements with 9 countries.

(d) & (e) On 24 December 2015 United Nation Secretary General issued a report titled ‘Plan of Action to Prevent Violent Extremism that highlights the importance of preventing violent extremism in the fight against terrorism. The Report also provides UN member states with a policy framework to develop their own individual national action plans for the prevention of violent extremism. The UN General Assembly welcomed the UN Secretary General’s initiative, and took note of the Report.
